

12.00 hrs.

**ANNOUNCEMENT BY SPEAKER RE:
FORMATION OF JANATA DAL LEGISLA-
TURE PARTY IN LOK SABHA**

[English]

MR. SPEAKER: Hon'ble Members, on 10th March, 1989, I received a letter from Prof. Madhu Dandavate stating, *inter alia*, as follows:

"On 21st February, 1989, a joint meeting of the Members of "Janta Party in Parliament" and "Lok Dal Parliamentary Party" was held under my chairmanship and it was decided to form JANTA DAL in Parliament through the merger of these two parties.

Earlier on the same day, at two separate meetings of members of the respective merging parties in Parliament, decisions to merge were also taken...I request you to recognise in the Lok Sabha this newly formed JANATA DAL."

1. Prof. Madhu Dandavate
2. Shri S. Jaipal Reddy
3. Shri Mohd. Mahfooz Ali Khan
4. Shri Het Ram
5. Shri Ram Bahadur Singh
6. Shri V.S. Krishna Iyer
7. Shri Thampan Thomas
8. Shri H. M. Patel
9. Dr. V. Venkatesh
10. Shri S.M. Guraddi
11. Shri Vijay Kumar Mishra
12. Shri Sambhajirao Kakade
13. Shri K.V. Shankara Gowda
14. Shri Shantilal Patel
15. Shri Ram Narain Singh
16. Ch. Khurshid Ahmad

I forwarded a copy of Prof. Dandavate's letter to Shri Mohd. Mahfooz Ali Khan, leader of the Lok Dal Parliamentary Party for confirmation whether the Members of Lok Dal Parliamentary Party had decided to merge with the Janta Parliamentary Party and if so to furnish to me a copy of the resolution passed by the Lok Dal Party in this regard and the declarations from members belonging to Lok Dal legislature Party in Lok Sabha supporting the said merger. I also allied for from Prof. Madhu Dandavate the requisite information in terms of the Members of Lok Sabha (Disqualification on ground of Defection) Rules, 1985. I have since received the necessary information/confirmation from Prof. Madhu Dandavate as well as Shri Mohd. Mahfooz Ali Khan and am satisfied that the conditions of merger stipulated in the Tenth Schedule to the Constitution have been fully met. I, therefore, accord recognition to the JANATA DAL as a Legislature Party in Lok Sabha for purposes of the Tenth Schedule and Rules thereunder.

The Members and Office bearers of the Janata Dal in Lok Sabha are as follows:—

- | | |
|---|-------------------|
| - | Leader |
| - | Deputy Leader |
| - | Deputy Leader |
| - | General Secretary |
| - | Treasurer |
| - | Chief Whip |
| - | Dy. Chif Whip |

(Interruptions)

SHRI SHANTARAM NAIK (Panaji): I am raising a point of order. They cannot be a Parliamentary Party under the rules. They can be for the purpose of Tenth Schedule.

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALPNATH RAI): What about Mr. V.P. Singh? *(Interruptions)*

MR. SPEAKER: I do not know. He is a Member of the House.

SHRI SYED SHAHABUDDIN (Kishnaganj): Sir, I was elected as a Member of the Janata Party and you know my position. I continue to belong to the Janta Party.

MR. SPEAKER: You are there.

SHRI KALPNATH RAI: Does Mr. V.P. Singh not belong to the Janata Dal?

MR. SPEAKER: I do not know. I have given the list to you. You see the list.

PROF. MADHU DANDAVATE(Rajapur): For your information I can tell you that you have received letters from Mr. V.P. Singh and other also.

MR. SPEAKER: What I have done, I have done.

(Interruptions)

SHRI SHANTARAM NAIK: Under the rules, 55 Members are required to form a Parliamentary Party and 30 Members are required

[Translation]

MR. SPEAKER: Who told you. Don't speak of your own.

[English]

It is irrelevant.

PROF. MADHU DANDAVATE: You worry about your own party. Don't worry about others.

[Translation]

SHRI BALASAHEB VIKHE PATIL (Kopargaon): Mr. Speaker, Sir, parcel wagon has not been made available at Manmad station for the last 15 days, as a result of which grapes are getting rotten there, nobody attends to complaints and the Railways are not making any arrangement for its transportation.

[English]

Kindly look into this and direct the Railways.

[Translation]

SHRI ARIF MOHAMMAD KHAN(Bahraich): Mr. Speaker, Sir, I have given a calling Attention Notice. The situation in Jammu-Kashmir is very grave.

[English]

MR. SPEAKER: I have written to them. We are taking action.

[Translation]

First of all I am considering his notice. Then I will consider your notice. I will consider them one by one.

(Interruptions)

MR. SPEAKER: As it is a state subject, I find a bit difficulty in admitting the notices regarding law and order problem.

(Interruptions)*

[English]

MR. SPEAKER: Don't record. Papers to be laid.

12.03 hrs.

PAPERS LAID ON THE TABLE

[English]

Detailed Demands for Grants of the Ministry of Parliamentary Affairs and the Ministry of Information and Broadcasting for 1989-90

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND MINISTRY OF IN-
FORMATION AND BROADCASTING
(SHRI H.K.L. BHAGAT): I beg to lay on the
Table a copy each of the following papers
(Hindi and English versions):-

- (i) The Detailed Demands for Grants of the Ministry of Parliamentary Affairs for 1989-90. [Placed in library. See No. LT-7718/89]
- (ii) The Detailed Demands for Grants of the Ministry of Information and Broadcasting for 1989-90. [Placed in library See No. LT-7719/89]

Oil Industry Development Employees (Death cum Retirement) Gratuity (Amendment) Rules 1989, Detailed Demands for Grants of the Ministry of Petroleum and Natural Gas for 1989-90.

Statement correcting reply to USQ No. 1655 dated 7th March 1989.

THE MINISTER OF STATE OF THE
MINISTRY OF PETROLEUM AND NATU-

*Not recorded.

RAL GAS (SHRI BRAHMA DUTT): I beg to lay on the Table:—

- (1) A copy of the Oil Industry Development Employees' (Death-cum-Retirement) Gratuity (Amendment) Rules, 1989 (Hindi and English versions) Published in Notification No. G.S.R. 398 (E) in Gazette of India dated the 30th March, 1989 under sub-section (3) of section 31 of the Oil Industry (Development) Act. 1974. [Placed in Library. See No. LT-7720/89]
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for 1989-90. [Placed in library. See No. LT. 7721/89]
- (3) A statement (Hindi and English versions) (i) correcting the reply given on the 7th March, 1989 to Unstarred Question No. 1655 by Sarvashri Ramashray Prasad Singh and Kammodilal Jatav Regarding opening of LPG agencies in U.P., Bihar, Madhya Pradesh and Delhi and (ii) giving reasons for delay in correcting the reply. [Placed in library See No. LT 7722/89]

Notifications under Customs Act 1962, etc.

THE MINISTER OF STATE IN THE
DEPARTMENT OF EXPENDITURE IN THE
MINISTRY OF FINANCE (SHRI B.K.
GADHVI): on behalf of Shri Ajit Panigrahy I beg to lay on the Table:—

- (1) A copy of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—